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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE PRANAY VERMA**

**ON THE 25<sup>th</sup> OF JANUARY, 2024**

**WRIT PETITION No. 1621 of 2024**

**BETWEEN:-**

**NAND KISHORE KUMBHKAR S/O SHRI SIDDHNATH  
KUMBHKAR, AGED ABOUT 65 YEARS, OCCUPATION:  
RETIRED DRESSER-II R/O -557, IMLI BAKHAL ,  
VILLAGE AND POST KANASIA, TEHSIL TARANA DIST.  
UJJAIN (MADHYA PRADESH)**

**.....PETITIONER**

***(BY MS. TRAPTI SONI - ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH SECRETARY  
MINISTRY OF HEALTH VALLABH BHAWAN  
BHOPAL (MADHYA PRADESH)**
- 2. CHIEF MEDICAL AND HEALTH OFFICER DIST.  
UJJAIN (MADHYA PRADESH)**
- 3. BLOCK MEDICAL OFFICER DEPARTMENT OF  
HEALTH TARANA (MAKDON) (MADHYA  
PRADESH)**
- 4. DISTRICT TREASURY OFFICER TREASURY AND  
ACCOUNTS DEPARTMENT UJJAIN (MADHYA  
PRADESH)**

**.....RESPONDENTS**

***(BY SHRI ANENDRA SINGH PARIHAR - PANEL LAWYER)***

*.....*  
*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

By the instant petition, the petitioner is claiming that although he stood retired on 30.06.2021 and the annual increment was to be added on 1st of July

of that year, but he was not granted the said benefit.

2. Learned counsel for the petitioner submits that the issue involved in the present case has already been settled by the Supreme Court recently in **Civil Appeal No.2471/2023 (The Director {Admn. and HR KPTCK and Ors. Vs. C.P. Mundinamani & Ors.}** wherein it has been held that benefit of annual increment which was to be added on 1st of July every year shall be paid to the employee who got retired on 30th of June of the said year, therefore, the present petitioner is also entitled to get the said benefit.

3. Considering the aforesaid and taking note of the judgment passed by Supreme Court in case of **C.P. Mundinamni (Supra)**, this petition is allowed, directing the respondents to grant the benefit of annual increment which was to be added with effect from 01/07/2021 and recalculate the benefit of retiral dues and pension and issue fresh PPO in favour of the petitioner within a period of three months from the date of submitting copy of this Court.

4. With the aforesaid, the petition stands **allowed**.

(PRANAY VERMA)  
JUDGE

Shilpa